

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1676
ANSWERED ON:10.08.2011
DEVELOPMENT FEE AT AIRPORTS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether there is any proposal to re-introduce the Development Fee at the airports in the country;
- (b) if so, the details thereof;
- (c) the airports identified, yardsticks adopted, the extent of fee decided and the period for which such fee is likely to be levied, airport-wise;
- (d) the comments received from stakeholders by the Airport Economic Regulatory Authority (AERA) in this regard; and
- (e) the details of User Development Fee collected from passengers during each of the last three years and the current year, State-wise including Haryana alongwith the purpose of utilization of such amount?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

- (a), (b), (c) & (d): In accordance with Section 22A of Airports Authority of India Act, 1994, Government of India has notified the Development Fees (DF) Rules, 2011 on 02.08.2011. Determination of the aeronautical charges including DF at major airports is within the purview of Airports Economic Regulatory Authority (AERA).
- (e): The details of the User Development Fee (UDF) levied and collected at various airports in the country is at Annexure-I. The UDF is utilised for meeting expenditure on operation and maintenance of the airport.